

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-87/2013(Pt.)/9693 /A**

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pranjal Das,  
District & Sessions Judge,  
Jorhat.

Dated Guwahati the <sup>16</sup>27 September, 2024.

Sub: **Earned leave.**

Ref:- Letter No. JJA/9145/2024 dated 23.09.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for **Earned Leave for 2(two) days from 30.09.2024 to 01.10.2024** (prefixing 28.09.2024 and 29.09.2024; suffixing 02.10.2024), **along with station leave permission from the evening of 27.09.2024 till the morning of 02.10.2024**, has been granted. The Additional District & Sessions Judge, Jorhat and in her absence, the next senior most Judicial Officer available at the station would remain in charge of your Court and Office, during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR(VIGILANCE)**

**Memo No.HC.VII-87/2013(Pt.)/ 9694 - 9695/A, dated , 27-09-24**

Copy to :

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.  
Copy of duly filled in leave application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

*h*  
**JT. REGISTRAR(VIGILANCE)**

*Pranjal*